

**GOVERNMENT OF INDIA  
CHEMICALS AND FERTILIZERS  
LOK SABHA**

UNSTARRED QUESTION NO:1851  
ANSWERED ON:20.07.2004  
OUTSTANDING ELECTRICITY DUES TOWARDS F.C.I.  
Reddy Shri S.P.Y.

**Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:**

- (a) whether Fertilizer Corporation of India's plant at Ramagundam in Andhra Pradesh, left huge electricity dues to the State before being closed and referred to BIFR;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government of Andhra Pradesh has requested to the Union Government for the payment of the outstanding dues; and
- (d) if so, the reaction of the Government thereto; and
- (e) the steps taken by the Government for timely payment of the dues?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI K. RAHMAN KHAN)

- (a) & (b) : The electricity dues payable by the Ramagundam unit of Fertilizer Corporation of India Ltd.(F.C.I.) to the State Government of Andhra Pradesh amounting to Rs. 37.75 crore relate to the months of February and March, 1999 which could not be paid due to paucity of funds.
- (c) & (d): Yes, Sir. Based on the request of the then Hon`ble Chief Minister of Andhra Pradesh received in November, 2003, the matter was taken up with the Ministry of Finance for release of funds to settle the outstanding electricity dues.
- (e) : In view of opinion of the Board for Industrial and Financial Reconstruction (BIFR) for winding up of F.C.I., the dues of all creditors will have to be settled by the official liquidator to be appointed by the Hon`ble Delhi High Court.